

(L6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 14/92.

Dt. of Decision : 27.1.95.

K.K. Mandal

.. Applicant.

Vs

1. Secretary, Ministry of Defence,
Govt. of India, New Delhi.
2. The Chief of Naval Staff,
Naval Head quarters,
New Delhi.
3. The Flag Officer,
Commanding in Chief,
Head Quarters,
Eastern Naval Command,
Visakhapatnam.
4. The General Manager,
Naval Armament Depot,
Visakhapatnam.
5. Sri R. ILLANGOAN
6. Sri S.K.LASKAR

.. Respondents.

Counsel for the Applicant

Mr. P.S.N. Murthy And
: Mr. K. Sudhakar Reddy

Counsel for the Respondents

: Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

To

1. The Secretary, Ministry of Defence,
Govt. of India, New Delhi.
2. The Chief of Naval Staff, Naval Head Quarters,
New Delhi.
3. The Flag Officer, Commanding in Chief,
Head Quarters, Eastern Naval Command,
Visakhapatnam.
4. The General Manager, Naval Armament Depot, Visakhapatnam.
5. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT.Hyd.
6. One copy to Mr. V. Bhimanna, Addl. OGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

31/1/81

O.A.No.14/92.

Date of Decision: 27.1.95.

JUDGMENT

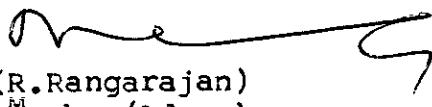
1. as per Hon'ble Mr.Justice V.Neeladri Rao, Vice-Chairman [

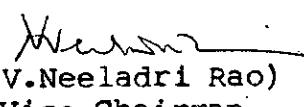
This OA was filed praying for quashing the promotion panel promulgated under NHQ CP (G)/2112 dt. 20.2.1991 and promotion orders issued under NAVTEL 271713/ Feb.91 and to direct the respondents to issue a fresh seniority list of DASO Gr.II by taking into account the representations made by them on 6.10.1990 and 27.2.1991 and then the review DPC has to be convened for considering the case of the applicant for promotion as DASO Gr.I in regard to 1989 vacancies.

2. Sri K.Sudhakar Reddy, learned Counsel for the applicant submitted that the applicant was at Visakapatnam by the time this OA was filed and later he was transferred to Bombay and then he was informed that he will get this OA transferred to Bombay Bench to further prosecute the matter and later he had no information from him.

3. The file of this OA does not contain any order from the Chairman, Central Administrative Tribunal transferring this OA to Bombay Bench.

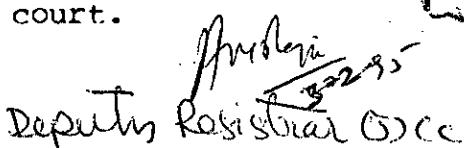
4. In the circumstances, the OA is dismissed for default. No costs./


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice-Chairman

Dated 27th Jan., 1995.
Dictated in the open court.

Grh.


Deputy Registrar (OCC)

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

DATED: 27-1-1995

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No.

14/92

T.A.No.

(w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

31/2/95
No spare copy

